

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No.1847 of 2020
In
Cr. Appeal (S.J.) 1063 of 2019

Md. Azad Appellant

The State of JharkhandRespondent

Versus

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant :Mr. Rajesh Kumar Singh, Advocate
For the State :Mr. P.K. Choudhary, A.P.P

08/Dated: 24.06.2020

I.A. No. 1847 of 2020

1. This interlocutory application has been filed under Section 389(1) of the Code of Criminal Procedure for suspension of the sentence and grant of ad-interim bail to the appellant, during the pendency of the appeal.
2. The appellant has been convicted for the offence under Section 398 of Indian Penal Code, vide judgment dated 30.05.2019, passed by the court of learned Sessions Judge, Chatra, in ST No.106 of 2014 and sentenced to undergo R.I of seven years and to pay a fine of Rs.10,000/-, on each count, in default, thereof, to further under S.I of six months.
3. Having heard the learned counsel for the appellant and learned A.P.P, and on perusal of the order dated 17.01.2020, passed in Cr. Appeal(SJ) No.883 of 2019, it appears that the other co-accused in similar circumstances have been admitted to bail. Accordingly, the appellant is directed to be enlarged on bail, during the pendency of the appeal, on his furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of like amount each to the satisfaction of learned Sessions Judge, Chatra, in ST No.106 of 2014, subject to the condition that the appellant shall deposit Rs.5,000/- as the part of the fine amount in the court below.
4. The appellant shall remain present before the court when the appeal is taken up for hearing.
5. In the result I.A. No.1847 of 2020 stands allowed.

(AMITAV K. GUPTA, J.)